



2026:AHC:46561

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2122 of 2026

Mohan

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s) : Hari Shankar Chaurasia, Mamta Khare

Counsel for Respondent(s) : C.S.C., Pankaj Kumar Gupta

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner/petitioners, learned Standing Counsel for the respondents-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. In Revision No. C-2011170000119, filed under Section 219 of the U.P. Land Revenue, Act, 1901 an order of remand dated 10.03.2017 was passed by Additional Collector (Administration), Basti Division, Basti.
4. By the aforesaid order the respondent no. 3 namely the Assistant Collector/Sub Divisional Magistrate, Tehsil Harraiya, District Basti, was directed to decide the matter afresh.
5. It is argued by learned counsel for the petitioner that more than seven years have already been lapsed, but till date no final decision has been taken after remand. In this view of the matter a prayer has been made to direct the respondent no. 3 to decide the matter afresh pursuant to the direction given by Additional Collector (Administration) *vide* order dated 10.03.2017.
6. In the facts and circumstances of the case and also in the interest of justice the present petition is disposed directing that a mandamus

be issued to respondent no. 3, to comply with the order dated 10.03.2017, passed by Additional Collector (Administrative) in Revision No. C-2011170000119 expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

February 23, 2026

Vinod.

(Prakash Padia, J.)